

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1190/2001

New Delhi this the 10th day of May, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. R.S. Sachdeva,
Accounts Officer,
Presently working in the office
of Chief General Manager,
MTNL(Telecom Revenue Accounts),
Khurshid Lal Bhawan, Janpath,
New Delhi. Applicant

(through Sh. S.N. Anand, Advocate)

Versus

1. The Secretary,
Ministry of Communications,
Department of Telecom,
20, Ashoka Road,
Sanchar Bhawan,
New Delhi.
2. Member Finance,
Telecom. Commission,
20, Ashoka Road,
Sanchar Bhawan,
New Delhi.
3. The Chief General Manager,
Haryana Telecom Circle,
Ambala.
4. The Chief General Manager,
MTNL, Khurshid Lal Bhawan,
New Delhi. Respondents

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicant impugns the Disciplinary Authority's
order dated 09.09.99 (Annexure-A), which he states was
given to him on 18.09.2000.

2. We have heard applicant's counsel, who
states that applicant's appeal dated 22.06.2000 (Annexure
A-I) against the aforesaid penalty order is still pending
with the respondents.

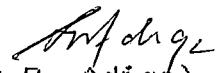
3. If these submissions are correct, this OA is disposed of at the admission stage itself with a direction to respondents to dispose of the aforesaid appeal by a detailed, speaking and reasoned order in accordance with rules and instructions under intimation to applicant within three months from the date of receipt of a copy of this order.

4. If any grievance still survives, it will be open to applicant to seek revival of this OA through an MA by also impugning the appellate order pursuant to the aforesaid directions.

5. Let a copy of the OA be annexed alongwith this order.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)


(S.R. Adige)
Vice-Chairman (A)

/vv/